

**BULLETIN NO. 1**

**Wednesday, the 26<sup>th</sup> August, 2020**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 26<sup>th</sup> August, 2020 from 2.00 P.M. to 4.48 P.M.)

**I. SECRETARY ANNOUNCEMENT**

As soon as the House assembled, the Secretary announced in the House that Shri Gian Chand Gupta, Hon'ble Speaker found infected by the Corona Virus. Hence, in his absence, Shri Ranbir Gangwa, Hon'ble Deputy Speaker will preside over the House as Speaker under Article 180 (2) of the Constitution of India.

**II. OBITUARY REFERENCES**

The Deputy Chief Minister made references to the deaths of the late:-

1. Shri Hansraj Bhardwaj, former Governor of Karnataka.
2. Shri Lalji Tandon, Governor of Madhya Pradesh.
3. Shri Mange Ram Gupta, former Minister of Haryana.
4. Shri Sri Krishan Hooda, Member of Haryana Legislative Assembly.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Pandit Jasraj, a prominent Classical Vocalist.
7. Freedom Fighter of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Tragedy with Haryana Police Personnel.
11. Others.

and spoke for 12 minutes. He also made a suggestion that the name of Shri Bijender Rawat, cousin of Shri Nayan Pal Rawat, M.L.A., may also be added in the above said list and the same was agreed to.

Dr Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for a while and made a suggestion that the name of Chaudhary Chottu Ram, Freedom Fighter and r/o Village Dhaur, Tehsil

Beri, District Jhajjar, may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 14 minutes.

The Home Minister also spoke for 6 minutes and made a suggestion that the name of Smt. Saraswati Devi w/o Shri Maha Singh, former Minister of Haryana, may also be added in the above said list and the same was agreed to.

Shri Randhir Singh Gollen, an Independent Member, spoke for a while and made a suggestion that the name of Shri Raj Singh Mann, father in Law of Shri Balraj Kundu, M.L.A., may also be added in the above said list and the same was agreed to.

The Deputy Speaker act as Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

### **III. EXCLUSION OF VERBAL DISCUSSION ON THE QUESTIONS HOUR AND ADMITTED TWO CALLING ATTENTION MOTIONS**

The Deputy Speaker act as Speaker informed the House that keeping in view of the extraordinary circumstances arises due to the Covid-19, the Business Advisory Committee has decided that there will be no verbal discussion on the Questions Hour and two Calling Attention Motions, which were admitted for today. Thereafter, the Deputy Speaker act as Speaker with the sense of the House, announced that Questions Hour will exclude from today's list of business but all starred and un-starred questions and their written answers will be laid on the table of the House by the Parliamentary Affairs Minister under Rule 45 (2) and (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. He further announced that there will be no verbal discussion on the two Calling Attention Motions also, which were admitted for today but it may deem to have been read and their written answers will also be deem to have been laid on the table of the House.

But the several Members from the Indian National Congress Party and Shri Abhay Singh Chautala, Member from the Indian National Lok Dal didn't satisfy with the decision of the Business Advisory Committee to exclude the Questions Hour from the today's list of Business and no verbal discussion on the two Calling Attention Motions, which were admitted for today. They continuously argued with the Speaker over the above said issue. The Deputy Speaker act as Speaker assured the Members that they can raise their issues in the next sitting of the Assembly Session.

The Home Minister and the Parliamentary Affairs Minister also spoke on the above said matter.

#### **IV. QUESTIONS AND THEIR ANSWERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister with the sense of the House, laid the written replies of the starred and un-starred Questions on the table of the House under Rule 45 (2) and (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

#### **V. ANNOUNCEMENTS**

##### **(a) BY THE SPEAKER**

##### **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Deputy Speaker act as Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Dr. Kamal Gupta, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

##### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September, 2018 and January-March, 2020 and have since been Assented to by the \*President/Governor.

#### **September Session, 2018**

The Factories (Haryana Amendment) Bill, 2018.

**January-March Session, 2020**

1. The Haryana Private Universities (Amendment) Bill, 2020.
2. The Haryana State Higher Education Council (Amendment) Bill, 2020.
3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.
4. The Haryana Appropriation (No. 1) Bill, 2020.
5. The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.
6. The Haryana State Council for Physiotherapy Bill, 2020
7. The Haryana Panchayati Raj (Amendment) Bill, 2020.
8. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.
9. The Indian Stamp (Haryana Amendment) Bill, 2020.
10. The Haryana Official Language (Amendment) Bill, 2020.
11. The Punjab Excise Haryana Amendment) Bill, 2020.
12. The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.
13. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.
14. The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020.
15. The Haryana Appropriation (No. 2) Bill, 2020.

**VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Deputy Speaker act as Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M on Wednesday, the 26<sup>th</sup> August, 2020 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Hon’ble Deputy Speaker act as Speaker otherwise directs, the Assembly whilst in Session, shall meet on Wednesday, the 26<sup>th</sup> August, 2020 at 02.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 26<sup>th</sup> August, 2020 be transacted by the Sabha as under:-

WEDNESDAY, THE 26<sup>TH</sup> AUGUST  
2020 (02.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of report of the Business Advisory Committee.
4. Presentation of Supplementary Estimates (First Installment) for the year 2020-21 and the Report of the Estimates Committee thereon.
5. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2020-21.
6. Motion under Rule-15 regarding Non-stop sitting.
7. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
8. Papers to be laid/re-laid on the Table of the House.
9. Legislative Business.
10. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2020-2021.
11. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Smt. Geeta Bhukkal and Shri Bhupender Singh Hooda, Members from the Indian National Congress Party, spoke for 2 minutes each.

The Parliamentary Affairs Minister also spoke for 3 minutes.

***The motion was put and carried.***

## **VII. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

***The motion was put and carried.***

## VIII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried.*

## IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

### (i) Regarding thirty thousand and above illegal registries in Thirty Two Cities in the State.

The Deputy Speaker act as Speaker informed the House that he had received a Calling Attention Motion No. 6 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding thirty thousand and above illegal registries in Thirty Two Cities in the State and the same has been admitted for today i.e. 26.8.2020. The Deputy Speaker act as Speaker further informed the House that he had also received a Calling Attention Motion No. 16 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 6. The Deputy Speaker act as Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Varun Chaudhary and 9 others M.L.As (Shri Bishan Lal, Shri Bharat Bhushan Batra, Shri Aftab Ahmad, Smt. Geeta Bhukkal, Shri Kuldeep Vats, Shri Jagbir Singh Malik, Smt. Shakuntala Khatak, Shri Mewa Singh and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 34 and clubbed with Calling Attention Motion No. 6. He further informed the House that as decided by the Business Advisory Committee, the Calling Attention Motion No. 6 may be deem to have been read.

He further asked the Deputy Chief Minister to lay the reply of the above said Calling Attention Motion on the table of the House, which may be deem to have been read.

### (ii) Regarding 46% increase in Child Mortality Rate (from April to June) 2020 in the State.

The Deputy Speaker act as Speaker informed the House that he had received a Calling Attention Motion No. 12 given notice of by Shri Abhay

Singh Chautala, M.L.A. regarding 46% increase in Child Mortality Rate (from April to June) 2020 in the State and the same has been admitted for today i.e. 26.8.2020. He further informed the House that as decided by the Business Advisory Committee, the Calling Attention Motion No. 12 shall be deemed to have been read.

He further asked the Health Minister to lay the reply of the above said Calling Attention Motion on the table of the House, which may be deemed to have been read.

#### **X. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2020-2021**

The Parliamentary Affairs Minister presented the Supplementary Estimates 2020-2021 (First Instalment).

#### **XI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2020-2021 (First Instalment).

#### **XII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (FIRST INSTALMENT)**

##### **Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 7, 10,13,15,17 to 18, 21, 27 to 28, 32, 34 to 38, 40, 42 to 43) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Deputy Speaker acting as Speaker asked the Members that discussion on any demand for Supplementary Estimates would be limited on the item for which it has been made under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. He further requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak

Demand Nos. 1 to 7 were put together and carried.

Demand No. 10 was put and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand Nos. 17 to 18 were put together and carried.

Demand No. 21 was put and carried

Demand Nos. 27 to 28 were put together and carried.

Demand No. 32 was put and carried.

Demand Nos. 34 to 38 were put together and carried

Demand No. 40 was put and carried.

Demand Nos. 42 to 43 were put together and carried.

### **XIII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 8 and 89 to 148 and re-laid from Sr. Nos. 9 to 88 on the Table of the House.

### **XIV. RAISING THE MATTER OF CALLING ATTENTION MOTIONS**

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal raised the matter of his Calling Attention Motions which were admitted for today but no supplementary was allowed to him. He further stated that he is not satisfied with the reply given by the concerned Minister on his Calling Attention Motions. He urged the Speaker that he may be allowed to ask the supplementaries but the Deputy Speaker act as Speaker asked the Member that as per the decision of the Business Advisory Committee, the verbal discussion on the Calling Attention Motions could not be allowed. Shri Abhay Singh Chautala continuously insisted on his demand and interrupted the proceedings of the House.

### **XV. WALK OUT**

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal staged a walk out as a protest against not given him the time to ask the supplementaries on his Calling Attention Motions.

### **XVI. LEGISLATIVE BUSINESS.**

#### **1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.**

At 3.16 P.M., the Deputy Chief Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 and also moved-



That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once.

During the introducing stage of the above said Bill, Shri Jagbir Singh Malik and Shri Bhupender Singh Hooda, Members from the Indian National Congress Party urged the Speaker that as this Bill is important for the people of the State. So, this Bill may be deferred to the next sitting of Session for detailed consideration.

#### **XVII. DEFERRMENT OF THE BILL FOR DETAILED CONSIDERATION**

On a suggestion made by Shri Jagbir Singh Malik, Shri Bhupinder Singh Hooda, M.L.As and agreed by the Deputy Chief Minister, the Deputy Speaker act as Speaker with the sense of the House, deferred the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 to the next sitting of Session for detailed consideration.

#### **XVIII. RAISING THE MATTER OF ONLINE TRANSFER POLICY OF WOMEN SUPERVISOR IN WOMEN AND CHILD DEVELOPMENT DEPARTMENT**

Shri Dharm Pal Gonder, an Independent Member raised the matter of online transfer policy of Women Supervisor in Women and Child Development Department and demanded that the Government should reconsider the online transfer policy, so that the Women Supervisor may not suffer.

Smt. Geeta Bhukkal, Shri Jagbir Singh Malik and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party also supported the views expressed by Shri Dharm Pal Gonder.

#### **XIX. RESUMPTION OF LEGISLATIVE BUSINESS**

##### **2. The Haryana Rural Development (Amendment) Bill, 2020.**

At 3.24 P.M., the Deputy Chief Minister introduced the Haryana Rural Development (Amendment) Bill, 2020 and also moved-

That the Haryana Rural Development (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

Shri Kuldeep Vats, Shri Jagbir Singh Malik, Shri Bhart Bhushan Batra and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for a while, 1, 1 and 2 minutes respectively.

The Parliamentary Affairs Minister also spoke for 1 minute.

*The motion was put and carried.*

## **XX. WALK OUT**

During the course of discussion of the Haryana Rural Development (Amendment) Bill, 2020, all the Members from the Indian National Congress Party present in the House, staged a walk out as a protest against passing the Bills without discussion.

## **XXI. RESUMPTION OF LEGISLATIVE BUSINESS**

### **3. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.**

At 3.32 P.M., the Home Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **4. The Haryana Lifts and Escalators (Amendment) Bill, 2020.**

At 3.36 P.M., the Power Minister introduced the Haryana Lifts and Escalators (Amendment) Bill, 2020 and also moved-

That the Haryana Lifts and Escalators (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

*The motion was put and carried.*

#### **5. The Haryana Municipal Corporation (Amendment) Bill, 2020.**

At 3.40 P.M., the Home Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

#### **6. The Haryana Municipal (Amendment) Bill, 2020.**

At 3.43 P.M., the Home Minister introduced the Haryana Municipal (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**7. The Haryana Fire Service (Amendment) Bill, 2020.**

At 3.47 P.M., the Home Minister introduced the Haryana Fire Service (Amendment) Bill, 2020 and also moved-

That the Haryana Fire Service (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**8. The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.**

At 3.51 P.M., the Home Minister introduced the Haryana Municipal Entertainment Duty (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Entertainment Duty (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**9. The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.**

At 3.55 P.M., the Deputy Chief Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 15, 1, and 1 minute respectively.

Shri Ram Kumar Gautam, a Member from the Jannayak Janata Party, spoke for 3 minutes.

Shri Rakesh Daultabad, an Independent Member, spoke for 2 minutes. The Deputy Chief Minister, by way of reply, spoke for 9 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

## **XXII.WALK OUT**

During the course of discussion of the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020, all the Members from the Indian National Congress Party present in the House staged a walk out as a protest against not to inquire the alleged Land registration scam in the state by the C.B.I. or Sitting Judge of the High Court of Punjab and Haryana or a Committee of the House.

## **XXIII.RESUMPTION OF LEGISLATIVE BUSINESS**

### **10. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.**

At 4.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020 and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

#### **XXIV. RAISING THE MATTER OF DISALLOWING OF CALLING ATTENTION MOTION**

Shri Balraj Kundu, an Independent Member raised the matter of disallowing of his Calling Attention Motion regarding केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश पारित किए [(1) अत्यावश्यक वस्तु अधिनियम, (2) द फार्मर्स प्रोड्यूस ट्रेड एंड कॉमर्स (प्रमोशन एंड फेसिलिएशन) अध्यादेश, 2020 एफपीटीसी तथा (3) एफ.ए.पी.ए.एफ.एस. (फार्मर एम्पावरमेंट एंड प्रोटेक्शन एग्रीमेंट ऑन प्राइस इश्युरेंस एंड फार्म सर्विसज आर्डिनेंस, 2020)] and urged the Speaker to discuss these important matters as they relate to the farmers. The Deputy Speaker act as Speaker asked the Member that he can discuss these matters in the next sitting of the Session.

#### **XXV. RESUMPTION OF LEGISLATIVE BUSINESS**

##### **11. The Haryana Goods and Services Tax (Amendment) Bill, 2020.**

At 4.34 P.M., the Deputy Chief Minister introduced the Haryana Goods and Services Tax (Amendment) Bill, 2020 and also moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 17 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**12. The Haryana Value added Tax (Amendment) Bill, 2020.**

At 4.42 P.M., the Deputy Chief Minister introduced the Haryana Value added Tax (Amendment) Bill, 2020 and also moved-

That the Haryana Value added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**13. The Haryana Appropriation (No.3) Bill, 2020.**

At 4.45 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No.3) Bill, 2020 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

The Sabha then adjourned sine die.